
(2021) 10 SEBI CK 0196

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 158, 230, 333 Of 2015, 67, 73, 81, 45, 581, 582 Of 2020, 21, 22, 343 Of 2021, Appeal No. 157 Of 2015

M/s. MVL Ltd. & Ors

APPELLANT

Vs

Securities And Exchange Board Of India & Anr

RESPONDENT

Date of Decision : 29-10-2021

Acts Referred:

Citation : (2021) 10 SEBI CK 0196

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Amish Tandon, Kevic Setalvad, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar, Salim Ambar Inamdar, Modassir Husain Khan, Jyoti Mehra

Judgement

1. This is a part heard matter and inspite of instructions being issued by the Tribunal to file physical copies of the documents relied upon the same has not been done so far. The appellant now wishes to file physical copy which is very unfortunate. Matter is adjourned. These appeals shall not be treated as part heard or tied up to this Bench. List of admission and for final disposal on 3rd December, 2021.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.